

ITEM NO.7

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.391/2023

VIJAYKANT CHENJI

Petitioner(s)

VERSUS

THE STATE OF MANIPUR & ORS.

Respondent(s)

(With IA No.177379/2023-GRANT OF INTERIM RELIEF)

Date : 12-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
Ms. Anju Thomas, AOR
Mr. Paras Nath Singh, Adv.
Ms. Ripul Swati Kumari, Adv.
Ms. Muskan Surana, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Anand Grover, senior counsel appearing on behalf of the petitioner states that he would file an affidavit to the effect that it is difficult for the petitioner to find a lawyer who would appear for him before the High Court in a

proceeding under Section 482 of the Code of Criminal Procedure 1973.

- 2 Issue notice, returnable in three weeks.
- 3 Liberty to serve the Standing Counsel for the State of Manipur, in addition.
- 4 List the Petition on 6 October 2023.
- 5 Till the next date of listing, no coercive steps shall be taken against the petitioner in connection with FIR No 661(8)2023 dated 9 August 2023 registered at Police Station Imphal at District Imphal West, Manipur.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar